CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex. Indiranagar, Bangalore-38.

APPLICATION NO(s) 566

APPLICANTS:

PLICANTS: S.S. WOCKIKEN WS DIXECTEU FTI

1. Sri. M. R. Aelian, Advocabl, 1074-75, Il Main Road, 4th Cores, Shonivaar-Nægær Bærgælvol 50-

2 Stri. M. V. Roco. Lembral Gart Standing Coursel. High aux Balding Bergerook.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) $_{ extstyle exts$

Issued on Delalay

gm*

Date	Office Name	
	Office Notes	Orders of Tribunal
		PKS(VC)/VR(MA) 20.01.1994
		Heard both sides. Time for compliance extended by a further period of three months from the date of this order. No further extensions. Delay in filing the application is condoned.
		Sd- Sd- v.c.

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560038. Dated 2 4 SEP 1993

APPLICATION NO(S) 566 of 1993.

APPLICANTS: S.Swaviken

v/s. RESPONDENTS: Director, Foremen

Training Institute, Bangalore & Others.

TO.

- 1. Sri.M.Raghavendrachar,
 Advocate, No.1074&1075,
 Fourth Gross,
 Sreenivas anagar II Phase
 Banashankari I Stage,
 Bangalore-560 050.
- 2. Sri.M.Vasudeva Rao, Central Govt, Stng.Counsel, High Court Building, Bangalore-1.
 - The Director, Foreman Training Institute, Tumkur Road, Bangalore-560 022.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangelore,

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on O8-O9-1993.

DEPUTY REGISTRAR JUDICIAL BRANCHES.

gm₩

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Second Floor, Commercial Complex, Indiranagar, Bangalore-560038. Dated 2 4 SEP 1993

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 Foreman Training Institute,
 Tumkur Road, Bangalore-560 022.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on 08-09-1993.

DEPUTY REGISTRAR JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE DATED THIS THE 8TH DAY OF SEPTEMBER, 1993.

PRESENT:

Hon'ble Mr. Justice P.K. Shyamsundar,

.. Vice-Chairman.

And

Hon'ble Mr. V.Ramakrishnan,

.. Member(A)

APPLICATION NUMBER 566 OF 1993

S.Swaviken, S/o I.M.Savari Muthu, Major, Skilled Worker, Foreman Training Institute, Tumkur Road, Bangalore.

. Applicant.

(By Sri M.Raghavendrachar, Advocate)

v.

- 1. The Director, Foremen Training Institute, Tumkur Road, Bangalore-22.
- The Director General/ Joint Secretary of Employment and Training, Shram Mantralaya, Ministry of Labour, New Delhi.
- The Union of India, represented by its Secretary, Ministry of Labour, New Delhi.

.. Respondents.

(By Sri M. Vasudeva Rao, Standing Counsel)

This application having come up for admission to-day after notice, Hon'ble Member(A) made the following:-

ORDER

The issue in this case relates to the eligibility of the applicant to hold the post of Skilled Worker. It is not in dispute that according to the Recruitment Rules, both the direct recruits as well as promotees must have the qualification of S.S.l.C. before aspiring to the level of Skilled Worker. The



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applicant who is present before us to-day has informed us that he studied only upto 5th form which he claims is equivalent to 10th standard. Obviously Fifth Form is not equivalent to the qualification of SSLC. However, the fact remains that he has been serving for a number of years and he has been appointed on an ad hoc basis to the cadre of Skilled Worker on 22-5-1986 and subsequently regularised in that level on the recommendations of the DPC by order dated 29-1-1987 (Annexure-Al). that the department on the facts of this case shall have relaxed the eligibility criteria so far as educational qualification is concerned in respect of the applicant keeping in view his long service and the fact that he has been serving as a Skilled Worker for over 6 years now. We accordingly issue a direction to the department to relax the educational qualification so far as the applicant is concerned and to continue him as Skilled Worker. This order should be complied with within 4 months from the date of this order. No costs.

U REAL MEMBER(A)

VICE-CHAIRMAN.

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